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अनंतकाल के लिये वह बंद कर दी गई

जो कुछ भी कारण हो इस संकट का, सरकार का दायित्व हो जाता है, जिम्मे-दारी हो जाती है कि सरकार पहल करे श्रीर जवाहरलाल नेहरू यनिवसिटी को खुलवाए । उपसभाध्यक्ष महोदय, ग्राम तौर पर कहा जाता है कि जवाहरलाल नेहरू यनिवसिटी बहुत पोलिटिक्लाइज्ड हो गई है, बहुत पालिटिक्स वहां पर हैं, बहुत पोलिटिकल पार्टीज वाले उसमें घुसे हुए हैं। यदि यह बात सहें है, तो मैं इसकी अच्छा बात समझता है। मैं साफ शब्दों में कहना चाहता है कि छात्र यदि पोलिटिकलाइण्ड हैं, तो वह ग्रच्छी बात है. शानदार ग्रीर गौरव की बात है। भारत के छात्र हमेशा पोलिटिकल रहे हैं--आजादी की लड़ाई में, आजादी के झंडें को विद्यार्थियों ने उठाया है, नेताओं के नाम पर लडे हैं।

1942 का आंदोलन हमारे सामने है\$ 1974 का ग्रांदोलन लोकनायक का. वह सब हमारे छात्रों का किया हुआ है और **ग्राने बा**ले दिनों में भी छात्नों का शानदार योगदान भारत के इतिहास में रहेगा। इसोलिये जो पोलिटिकलाइज्ड हैं, वह हमारे लिये खुशो ग्रीर शान की बात है। यदि वह दिशा से इधर-उधर हो गये हैं, तो उन्हें दिशा पर लाने का काम करना चाहिये।

अब तात्कालिक जो कारण हुआ, मई 9 और 11 के बोच में जिन वातों को लेकर के आधिर में वाइस-चांसलर का घेराव हुआ ग्रौर पुलिस वहां पर गई ग्रौर विद्यार्थी गिरफ्तार हए, तिहाड़ जेल भेजे गये, वगैरह, वगैरह ग्रीर ग्राखिर में इनडेफिनिट काल के लिये उनको बंद किया गया ।

इसके निराकरण के भो रास्ते हैं। पहला यह हैं कि सरकार, गृह मंत्री, शिक्षा मंत्री,

लेफ्टिनेंट गवर्नर जंगमोहन, वाइसचांसलर, यह पहल करें इसको हल करने के लिये। 7 P.M. मोटे तौर पर जिम्मेवारी केन्द्रीय सरकार की होती है कि वह पहल करें, इस को हम हल करेंगे, स्टेलमेट और मेस नहीं रहने देंगे। नम्बर दो, जितने विद्यार्थी तिहाड जेल में अरेस्टेड थे उन के ऊपर जो केसेज हैं उन को ग्रविलम्ब वापस लिया जाय । नम्बर तीन, होस्टल के इयज के संबंध में मेरा सुझाव है कि जितने इयज विद्यार्थियों के हैं उनको राइट-आफ कर देना चाहिये। ज्यादा पैसा नहीं है, डेढ़-दो-ढाई लाख होस्टल के पैसे होंगे, सब को सरकार राइट-ग्राफ कर दे। इतना बडा एशियाड ब्राप ने वहन किया, दो-ढाई लाख रुपया कोई बड़ी बात नहीं है, नया चेप्टर शरू होगा। एक कमेटी बने जिस में प्रोफेसर और विद्यार्थी रहें केम्पस में मांति बनाये रखने के लिये। जो एडमोशन होने चाहिये वह नहीं हो रहे हैं, माल्म होता है इस साल नहीं होंगे। यह बहुत दुख की बात है। मुझे यही कहना है कि ग्रविलम्ब जवाहरलाल नेहरू युनिवर्सिटी खलवाने के लिये सरकार कदम उठाये।

REFERENCE TO THE SITUATION ARISING OUT OF THE NGO' STRIKE IN ANDHRA PRADESH

SHRI N. P. CHENGALRAYA NAIDU (Andhra Pradesh): Mr. Vice-Chairman, Sir, in Andhra Pradesh, there is drought in many places due to the failure of rains. Now. the essential commodities are not being distributed due to the NGOs' strike. The Tahsildars have to allot kerosene, rice, cooking oil, sugar and other items. Even the Tahsildars have gone on strike. That is why, they are not able to distribute these essential items. Now, milk distribution has also been affected in many places because the employees of the Milk Supply Corporation have also gone

[Shri N. P. Chengalrava Naidu] on strike. The NGOs have gone on strike. The gazetted officers have gone on strike. Milk Supply Corporation employees have gone on strike. Now, the latest is that, the nurses in the hospitals and other employees have also gone on strike. Due to this, there is a very bad situation in Andhra Pradesh. This is a very serious situation, which I would like to bring to the notice of the Government and I would request the Government to take some action to bring about a compromise between the striking NGOs and the. State Government so that the work may go on and the people may not suffer.

Now, Sii", the NGO_s are not asking for any increase in salary. They are not asking for any other thing. Re-iUy, the new Government has promulgated an Ordinance, deleting the proviso to rule 2 of the Fundamental Rules. There are also other provisions in the Ordinance which are equally affecting the interests of the employees. Sir, according to the Ordinance, the right to strike or the right to express dissent against the Government has gone. You cannot strike. If you strike, you are gone. This is the fundamental right of the •/.orkers. If you withdraw this right, what is there left to them? They are not asking for any increase in salary. How can you take away the fundamental right of the workers to strike? I do not know why these Opposition parties are supporting him, why they are supporting Mr. Rama Rao. Are they not interested, are these Opposition parties, not interested in the welfare of the working class? They are not interested. They are interested only in supporting Mr. Rama Rao because he has won the elections there. This is the only thing. All these people have been defeated in the elections by Mr. Rama Rao. They are not interested in the welfare of the working class. They are not unhappy over the fact that they have been defeated in the elections by Mr. Ram_a Bao. They are happy that the

ingress has gone. This is the only

consolation for them. They are hot supporting the NGOs or the working class today in Andhra Pradesh. I am very sorry; this is the attitude of the Opposition. Even, the Communists who plead for the workers are not coming forward to support the NGOs and the working class. This is the unfortunate part.

(Interruptions)

SHRI DIPEN GHOSH (West Bengal): Here is the General Secretary of the All India State Employees' Federation.

(Interruptions)

SHRI N. P. CHENGALRAYA NAIDU; I know what you are doing there. Please keep quiet. At least, if you keep quiet, you will be helping the workers. (Interruptions). If you want Mr. Rama Rao, you do not interrupt now. (Interruptions).

SHRI DIPEN GHOSH; We are not supporting. We are conducting the strike. You are not conducting the strike. (Interruptions). Your Prime Minister has stated that you are not conducting the strike.

SHRI N. P. CHENGALRAYA NAIDU: I am a Congressman and I am supporting them. Why don't you keep quiet.

SHRI ARABINDA GHOSH (West Bengal). Why keep quiet?

SHRI N. P. CHENGALRAYA NAIDU: Mr. Rama Rao in cinema used to act not only as Krishna but he used to Act as Ravana also. Now he is acting as Ravana Avtar and I do not know what will happen. So, this is the position. He has won on. the negative vote. The NGOs were responsible for his victory by rigging at least 200 votes in every booth. Today they are the sufferers. I am not against them. I want to help them. I am interested in the distribution of essential commodities.

One more thing is happening here which did not happen even in West Bengal or Kerala where the Communist Govenment was there. Now Mr. Ramarao has asked the goondas to go and attack the workers.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Have you given the special mention on essential commodities or on Mr. Ramarao?

SHRI N. P. CHENGALRAYA NAIDU: Now he has asked that. They are recruiting 'new people. But do you know whom they are recruiting? They are all Telugu Desam workers who are being recruited. Even the Communits did not do that. Even the Collectors and Deputy Collectors are being asked not to follow the Employment Exchanges.

THE VICE-CHAIRMAN R. RAMAKRISHNAN); That will

SHRI N. P. CHENGALRAYA NAIDU: One minute, I will finish. He has issued orders that whenever the party peoples' names are given, they must be recruited. This is not a good thing. Governments may come and governments may go, but party people cannot be recruited as clerks and NGOs in the Government. This is a very bad precedent. 1 want the Central Government to interfere and see that such things do not happen and my sympathies are with the NGOs.

SHRI DIPEN GHOSH: I support Mr. Naidu in the cause of the NGOs of Andhra Pradesh and I will request Mr. Naidu to join with u_s in the demand of withdrawal of the ESMA by the Central Government.

MESSAGE FROM THE LOK SABHA

The Arms (Amendment) Bill 1981

SECRETARY-GENERA: Sir, I have to report to the House the following message received from the Lok Sabha signed by the Secretary of the Lok Sabha;

"I am directed to inform you that Lok Sabha, at its sitting held on Tuesday, the 26th July, 1983, adopted the following motion in regard to the Arms (Amendment) Bill, 1981, which was passed by Rajya Sabha on the 8th September, 1981 **and** laid on the Table of LOk Sabha on the 10th September, 1981: -

MOTION

"That this House recommends to Rajya Sabha that Rajya Sabha do agree to leave being granted by this House to withdraw the Bill further to amend the Arms Act, 1959, which was passed by Rajya Sabha on the 8th September, 1981 and laid on the Table of this House on the 10th September, 1981."

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): The House stands adjourned till 11.00 A.M. tomorrow.

The House then adjourned at eight minutes past seven of the clock till eleven of the clock on Wednesday, the 27th July, 1983